



2025:DHC:2186-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 01.04.2025

+ MAT.APP.(F.C.) 210/2024 & CM APPL. 38210/2024
SAROJ NEGI

.....Appellant
Through: Mr.Mihir Samson, Ms.Aswathi
Menon & Mr.Pradip Kumar
Singh, Advs.

versus

JAGAT SINGH NEGI

.....Respondent
Through: Mr.Puneesh Grover &
Ms.Kreeti Y Khandelwal,
Advs.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (ORAL)

1. This appeal has been filed challenging the Order dated 07.06.2024, passed by the learned Judge, Family Court-02, North East District, Karkardooma Family Courts, in GP No. 41/2023, titled ***Smt. Saroj Negi v. Sh. Jagat Singh Negi***, disposing of the application filed by the appellant under Section 12 of the Guardians and Wards Act, 1980 for the *interim* custody of the minor daughter of the parties, with the following directions:-

“17. In the present case, at this stage when the evidence is yet to be adduced, the averment of the petitioner-wife indicates a reasonably



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Impugned Order.

5. In the meantime, as an *interim* direction, the learned counsels for the parties agree that the respondent shall allow the appellant and the minor son of the parties, visitation with the minor daughter on every 4th Saturday of the month, between 03:00 PM to 08:00 PM, at a place mutually decided by the learned counsels for the parties in consultation with each other. The respondent shall drop off the child at the said place in the custody of the appellant at 03:00 PM, and shall take the custody of the child from the appellant at 08:00 PM from the same place. During the visitation, the appellant shall be free to interact with the child, and the respondent shall remain absent at the time of such interaction and visitation.

6. The appeal is disposed of in the above terms.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

APRIL 1, 2025/rv/IK

Click here to check corrigendum, if any